# IN THE NATIONAL COMPANY LAW TRIBUNAL **HYDERABAD BENCH: AT HYDERABAD**

C.P.(IB)No.238/9/HDB/2017 U/S 9 of IBC 2016 R/W Rule 6 of I&B (Application to Adjudicating Authority) Rules, 2016

## In the matter of:

Altura Consulting Private Limited Registered Office at: Door No.1-66/1/R1/08/8, 7th Floor, Ramky Grandoise, Gachibowli, Hyderabad – 500032 ..... Operational Creditor

## Versus

**Bartronics Global Solutions Limited** Regd. Office at: No.106, Ashoka Capitol, Road No.2, Banjara Hills, Hyderabad – 500 034

.... Corporate Debtor

## Date of Order: 13-12-2017

#### **CORAM:**

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial) Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

Parties / Counsels Present:

For Petitioner/Operational Creditor : Mr.P.Ravi Prasad

Ms.Ojaswi M

For Respondent/Corporate Debtor

: Mr.V.Joga Rao

Mr.Prashant Deshpande Mr.Bobba Suresh Kumar

# Per: Rajeswara Rao Vittanala, Member (Judicial)

## ORDER

bearing 1. The present Company Petition C.P.(IB).No.238/9/HDB/2017 is filed by Altura



Consulting Limited u/s 9 of the Insolvency and Bankruptcy Code, 2016 R/W Rule 6 of the I&B (Application to Adjudicating Authority) Rules, 2016 by seeking to initiate Corporate Insolvency Resolution Process in the matter of Bartronics Global Solutions Limited under IBC, 2016.

## 2. Brief facts leading to file C.P.

- M/s.Bartronics Global Solutions Limited is incorporated on 27.05.2011. The Operational Creditor has rendered services to the Corporate Debtor towards Consulting and Expenses Fees for the professional services
- ii) The Invoices raised for Rs.29,63,926/- plus interest of Rs.7,66,850.22 @ 24% calculated till the date of this application, the total due amounting to Rs.37,30,776.22.
- iii) When the said amount was not paid, the Operational Creditor got issued Demand Notice in Form-3 dated 27.07.2017 under IBC, 2016 R/W Rule 5 of I&B (Application to Adjudicating Authority) Rules, 2016 by demanding to pay the total amount of Rs.37,30,776.22.
- iv) When the Corporate Debtor is failed to pay
  the above amount, the Operational Debtor
  has filed the present Company Petition by
  seeking to initiate Corporate Insolvency
  Resolution Process against the Respondent



- 3. The case is listed on various dates viz 17.10.2017, 26.10.2017, 09.11.2017, 15.11.2017, 22.11.2017, 28.11.2017, 06.12.2017 and 13.12.2017. The case was adjourned on above dates on the submission of the Learned Counsel of parties that the issue in question is likely to be resolved between the parties.
- 4. Heard Mr.P.Ravi Prasad along with Ms.Ojaswi M Learned Counsels for Operational Creditor, Mr.V.Joga Rao, Mr.Prashant Deshpande and Mr.Bobba Suresh Kumar, Learned Counsel for Corporate Debtor.
- 5. The Learned Counsel for the Petitioner has filed a Memo dated 13.12.2017 by inter alia submitting that both Operational Creditor and the Corporate Debtor have arrived for settlement and duly executed a Memorandum of Understanding dated 12.12.2017.
- In view of the Memorandum of Understanding, we are inclined to permit the petitioner to withdraw the Company Petition. Accordingly, we disposed of the केस संख्या CASE NUMBER (२(१३)११: २८८ |११|१०० । Company Petition as withdrawn by directing the Corporate Debtor to strictly adhere to the terms and conditions as mentioned in the Memorandum of Understanding failing which the Operational Creditor entitled file Miscellaneous Application. C.A.No.200 of 2017 is also disposed of. No order as to costs.

6.

प्रमणित प्रति CERTIFIED TRUE COPY

निर्णय का तारीखं DATE OF JUDGEMENT. 1.3: 1.2: 2019

प्रति तैयार किया गया तारीख

COPY MADE READY ON 20 12 2017

y. Regr./Asst. Regr/Court Officer/ onal Company Law Tribunal, Hyderabad Bench

MEMBER (TECHNICAL)

RAJESWAŔA RAO VITTANALA MEMBER (JUDICIAL)